

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.24
C.P.(CAA).No.41/BB/2023

IN THE MATTER OF:

M/s. Dichtomatik India Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on 26.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ajai P. Johnson

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. The OL has filed its report *vide* Diary No.2171 dated 05.04.2024 and Ld. Counsel for the Petitioner has filed his reply to the said report *vide* Dairy No. 2555 dated 30.04.2024. The same are taken on record.
3. Ld. Counsel for the Petitioner is directed to give explanation regarding para no.4 of the report filed by the ROC on the next date of hearing. Further, Ld. Counsel for the ROC is also directed to be present on the next date of hearing.
4. List the matter on **10.07.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma